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EUROPEAN AGREEMENT

**SUPPLEMENTING THE 1949 CONVENTION ON ROAD TRAFFIC
AND THE 1949 PROTOCOL ON ROAD SIGNS AND SIGNALS,
SIGNED AT GENEVA ON 16 SEPTEMBER 1950**



ACCORD EUROPEEN

**COMPLETANT LA CONVENTION SUR LA CIRCULATION ROUTIERE
ET LE PROTOCOLE RELATIF
A LA SIGNALISATION ROUTIERE DE 1949,
SIGNE A GENEVE LE 16 SEPTEMBRE 1950**

UNITED NATIONS
1951

**EUROPEAN AGREEMENT SUPPLEMENTING THE CONVENTION ON ROAD TRAFFIC
AND THE PROTOCOL ON ROAD SIGNS AND SIGNALS, SIGNED AT GENEVA ON
19 SEPTEMBER 1949**

Article 1

The undersigned, duly authorized, have agreed to supplement the Convention on Road Traffic and the Protocol on Road Signs and Signals, signed on 19 September, 1949, with regard to the following points:

valid only for vehicles specially designed to take account of the disability, shall constitute a category of permit within the meaning of article 24, paragraph 1.

2. This clause must include, in red ink, the word "RESTREINT" as well as the registration number of the vehicle specially equipped to take account of the driver's disability.

CONVENTION ON ROAD TRAFFIC

Ad article 9

Vehicles may pass on either side of refuges, except in the case of:

- 1) A refuge bearing an arrow indicating the side on which it should be passed; or of
- 2) Central refuges on two-way carriageways which should be passed on the right in countries where traffic keeps to the right or on the left in countries where traffic keeps to the left.

Ad annex 1

Cycles fitted with an auxiliary motor will not be considered as motor vehicles provided that they have the normal characteristics of bicycles as to their performance.

PROTOCOL ON ROAD SIGNS AND SIGNALS

Ad article 5

- Ad article 24*
1. Driving permits issued to disabled persons and including a clause to the effect that they are

(a) The symbols referred to in article 5, paragraph 1, shall be adopted for international use.

ACCORD EUROPEEN COMPLETANT LA CONVENTION SUR LA CIRCULATION
ROUTIERE ET LE PROTOCOLE RELATIF A LA SIGNALISATION ROUTIERE, SIGNES
A GENEVE LE 19 SEPTEMBRE 1949

Article premier

Les soussignés, dûment autorisés, se sont mis d'accord pour compléter la Convention sur la circulation routière et le Protocole relatif à la signalisation routière du 19 septembre 1949 sur les points suivants:

CONVENTION SUR LA CIRCULATION ROUTIERE

Ad article 9

Tout véhicule peut laisser les refuges à sa droite ou à sa gauche à l'exception des cas:

1) Où une flèche apposée sur le refuge impose le passage sur l'un des côtés du refuge;

2) Où le refuge est placé dans l'axe d'une chaussée à double sens de circulation, le véhicule devant alors laisser le refuge à sa gauche dans les pays où le sens de la circulation est à droite ou à sa droite dans les pays où le sens de la circulation est à gauche.

Ad article 24

1. Les permis de conduire délivrés aux invalides et qui comportent une mention précisant

qu'ils ne sont valables que pour des véhicules spécialement aménagés pour tenir compte de l'invalidité, constituent une catégorie de permis au sens du paragraphe 1 de l'article 24.

2. Cette mention devra comporter, à l'encre rouge, le mot "RESTREINT" ainsi que le numéro d'immatriculation du véhicule aménagé pour l'invalidité du conducteur.

Ad annexe 1

Les cycles pourvus de moteur auxiliaire ne sont pas considérés comme des automobiles à condition qu'ils aient les caractéristiques normales du cycle quant à leurs possibilités d'emploi.

PROTOCOLE RELATIF A LA SIGNALISATION
ROUTIERE

Ad article 5

a) Les symboles visés au paragraphe 1 de l'article 5 seront internationalement adoptés.

(b) No additional indications may be given except for the purpose of facilitating the interpretation of the sign or for making clear its meaning.

(c) The Contracting Parties undertake to submit to a committee, which would be set up under the auspices of the Economic Commission for Europe or by any other body which may replace the Economic Commission for Europe and on which they themselves shall be represented, any new symbols which they intend to adopt, with a view to reaching preliminary agreement prior to the communication of such symbols to the Secretary-General of the United Nations as stipulated in paragraph 5.

Ad article 19

The limits of the roadworks shall be indicated by barriers painted in red and white stripes and, in addition, at night, by red lamps or reflectors.

Ad article 25

The symbol referred to in article 25, paragraph 1, shall be obligatory for the sign "OTHER DANGER".

Ad article 26

The hollow red triangle shall not be used to indicate the different dangers referred to in articles 12 to 25.

Ad article 33

The word "STOP" shall be obligatory in the sign "STOP AT INTERSECTION".

Ad article 53

1. The red light shall always be placed at the top and the green light at the bottom.

2. In cases where a supplementary sign is envisaged to indicate more specifically the identity of a light independently of its position, this sign should consist of an opaque horizontal bar across the red light.

Ad article 55

(a) The supplementary sign for the identification of routes, intended to distinguish the main international traffic highways (so designated, in agreement with the other Contracting States concerned, by the State through whose territory they run to indicate continuous routes and uniform technical features) shall be rectangular in shape.

(b) The sign, consisting of white letters on a dark green ground, shall bear the letter E followed by the number of the highway in Arabic figures.

(c) The sign may be affixed to other signs or combined with them.

(d) Its dimensions shall be such that drivers of vehicles moving at high speed can easily follow the directions.

b) Des indications supplémentaires ne seront tolérées que pour faciliter l'interprétation du signal ou en préciser la signification.

c) Avant la communication au Secrétaire général des Nations Unies, telle qu'elle est prévue au paragraphe 5, les Parties Contractantes s'engagent à soumettre à un comité, qui sera constitué sous les auspices de la Commission économique pour l'Europe ou d'un autre organisme qui viendrait à lui être substitué et dans lequel elles seront représentées, les symboles nouveaux qu'elles ont l'intention de créer, en vue d'arriver à un accord préalable.

Ad article 19

Les limites des chantiers seront signalées par des barrières peintes de bandes alternées blanches et rouges et, en outre, de nuit, par des lanternes ou dispositifs réfléchissants rouges.

Ad article 25

Le symbole prévu à l'article 25, paragraphe 1, sera obligatoirement employé dans le signal "AUTRES DANGERS".

Ad article 26

Le triangle rouge évidé ne sera pas employé pour l'indication des divers dangers énumérés aux articles 12 à 25.

Ad article 33

Le mot "STOP" figurera obligatoirement dans le signal "ARRET A L'INTERSECTION".

Ad article 53

1. Le feu rouge doit toujours être placé en haut et le feu vert en bas.

2. Lorsqu'un signe complémentaire est prévu pour préciser la nature des feux, indépendamment de leur position, ce signe sera constitué par une barre horizontale opaque au travers du feu rouge.

Ad article 55

a) Le signal supplémentaire d'identification des itinéraires, qui est destiné à indiquer les grandes routes de trafic international (routes qui, d'accord avec les autres Etats Contractants intéressés, ont été désignées comme telles par l'Etat sur le territoire duquel elles se trouvent, en vue d'assurer la continuité des itinéraires et l'uniformité des caractéristiques techniques) sera de forme rectangulaire.

b) Le signal, composé d'une inscription blanche sur fond vert foncé, comportera la lettre E suivie du numéro attribué à l'itinéraire en chiffres arabes.

c) Le signal peut être apposé sur d'autres signaux ou combinés avec eux.

d) Ses dimensions seront telles que les conducteurs de véhicules circulant à grande vitesse puissent comprendre facilement les indications qu'il donne.

Article 2

1. This Agreement shall be open until 30 June 1951 for signature and, after that date, for accession by the countries participating in the work of the Economic Commission for Europe and Parties to the Convention on Road Traffic and the Protocol on Road Signs and Signals of 19 September 1949.

2. The instruments of accession and, if required, of ratification, shall be deposited with the Secretary-General of the United Nations, who shall notify all the countries referred to in paragraph 1 of this Article of the receipt thereof.

Article 3

This Agreement may be denounced by means of six months' notice given to the Secretary-General of the United Nations, who shall notify the other Contracting Parties thereof. After the expiration of the six months' period, the Agreement shall cease to be in force as regards the Contracting Party which has denounced it.

Article 4

1. This Agreement shall enter into force at the time of the entry into force of the Convention and Protocol of 19 September 1949, referred to in article 1, on condition that three of the States

Parties to the said Convention and Protocol shall have become Parties to the Agreement.

2. It shall terminate if at any time the number of Contracting Parties thereto is less than three.

Article 5

Any dispute between any two or more Contracting Parties concerning the interpretation or application of this Agreement, which the Parties are unable to settle by negotiation or by another mode of settlement, may be referred for decision, at the request of any one of the Contracting Parties concerned, to an arbitral commission, of which each of the Contracting Parties concerned shall designate a member and the chairman of which shall be appointed by the Secretary-General of the United Nations.

Article 6

1. The original of this Agreement shall be deposited with the Secretary-General of the United Nations, who shall transmit a certified copy thereof to each of the countries referred to in article 2, paragraph 1.

2. The Secretary-General is authorized to register this Agreement upon its entry into force.

Article 2

1. Le présent Accord sera ouvert jusqu'au 30 juin 1951 à la signature et, après cette date, à l'adhésion des pays participant aux travaux de la Commission économique pour l'Europe et Parties à la Convention sur la circulation routière ainsi qu'au Protocole relatif à la signalisation routière du 19 septembre 1949.

2. Les instruments d'adhésion et, s'il y a lieu, de ratification, seront déposés auprès du Secrétaire général des Nations Unies qui les notifiera à tous les pays visés au paragraphe 1 du présent article.

Article 3

Le présent Accord pourra être dénoncé au moyen d'un préavis de six mois donné au Secrétaire général des Nations Unies qui notifiera cette dénonciation aux autres Parties Contractantes. A l'expiration de ce délai de six mois, l'Accord cessera d'être en vigueur pour la Partie Contractante qui l'a dénoncé.

Article 4

1. Dès l'entrée en vigueur de la Convention et du Protocole du 19 septembre 1949 visés à l'article premier, le présent Accord entrera en vigueur à condition que trois des pays Parties à

cette Convention et à ce Protocole soient devenues Parties audit Accord.

2. Il prendra fin si, à un moment quelconque, le nombre des Parties Contractantes est inférieur à trois.

Article 5

Tout différend entre deux ou plusieurs Parties Contractantes touchant l'interprétation ou l'application du présent Accord, que les Parties n'auraient pu régler par voie de négociations ou par un autre mode de règlement, pourra être porté, à fin de décision, à la requête d'une quelconque des Parties Contractantes intéressées, devant une commission arbitrale, pour laquelle toute Partie Contractante intéressée désignera un membre et dont le président sera désigné par le Secrétaire général des Nations Unies.

Article 6

1. L'original du présent Accord sera déposé auprès du Secrétaire général des Nations Unies qui en transmettra une copie certifiée conforme à chacun des pays visés à l'article 2, paragraphe 1.

2. Le Secrétaire général est autorisé à enregistrer le présent Accord au moment de son entrée en vigueur.

IN FAITH WHEREOF the undersigned representatives, having communicated their full powers, found in good and due form, have signed this Agreement.

DONE at Geneva, in a single copy, in the English and French languages, both texts being equally authentic, this sixteenth day of September, one thousand nine hundred and fifty.

EN FOI DE QUOI les représentants soussignés, après avoir communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, ont signé le présent Accord.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le seize septembre mil neuf cent cinquante.

ALBANIA

ALBANIE

AUSTRIA

AUTRICHE

BELGIUM

BELGIQUE

B^{on} F. DE KERCHOVE

BULGARIA

BULGARIE

BYELORUSSIAN SSR

BIÉLORUSSIE

CZECHOSLOVAKIA

TCHÉCOSLOVAQUIE

DENMARK

DANEMARK

EGYPT

EGYPTE

FINLAND

FINLANDE

FRANCE

M. LOUËT

FRANCE

GREECE

GRÈCE

HUNGARY

HONGRIE

ICELAND

ISLANDE

IRAQ

IRAK

IRELAND

IRLANDE

ISRAEL

ISRAËL

ITALY

ITALIE

HASHEMITE KINGDOM OF THE JORDAN

ROYAUME HACHÉMITE DU JORDAN

LEBANON

LIBAN

LUXEMBOURG

R. LOGELIN

LUXEMBOURG

NETHERLANDS

Subject to ratification
Sous réserve de ratification
J. OYEVAAR

PAYS-BAS

NORWAY

NORVÈGE

POLAND

POLOGNE

PORTUGAL

PORTUGAL

ROUMANIA

ROUMANIE

SWEDEN

SUÈDE

SWITZERLAND

SUISSE

SYRIA

SYRIE

TURKEY

TURQUIE

UKRAINIAN SSR

UKRAINE

UNION OF SOVIET SOCIALIST
REPUBLICS

UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD

YUGOSLAVIA

YUGOSLAVIE

Ing. Zivorad DJUKIČ

Certified true copy.

For the Secretary-General:

Copie certifiée conforme.

Pour le Secrétaire général:

Oscar Schachter

Uchiyama

Assistant Secretary-General in charge of the Legal Department.

Secrétaire général adjoint chargé du Département juridique. p. i.

Certified true copy XI.B.4
Copie certifiée conforme XI.B.4
June 2005